

**COURT-I  
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 44 OF 2019 &  
IA NOS. 124, 123 & 1169 OF 2019**

**Dated: 15<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Global Energy Private Limited**

**...Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Anr.**

**...Respondent (s)**

Counsel for the Appellant(s) : Mr. Hemant Singh  
Mr. Nishant Kumar  
Mr. Lakshayajit Singh Bagdwal

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1  
Mr. Divyanshu Gupta for R-2

**ORDER**

**(IA No. 1169 of 2019 – for delay in filing reply)**

There is 43 days delay in filing the reply by the Respondent No. 2. In this application, the Respondent No. 2 has prayed that delay in filing the reply may kindly be condoned.

We have heard learned counsel for the Respondent No. 2 and perused the explanation offered for the delay in filing the reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

**APPEAL NO. 44 OF 2019 &  
IA NOS. 124 & 123 OF 2019**

Central Commission shall file their reply, if any, on or before 13.08.2019, after serving advance copy to the other side. Thereafter,

rejoinder, if any, shall be filed on or before 27.08.2019, after duly serving advance copy to the other side.

List the matter on **12.09.2019**.

**(S.D. Dubey)**  
**Technical Member**

*vt/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**